## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 331/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M.

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinayak Rice Mills Ltd.		
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
>	Amab Bas	n Mullick, Dr.	3 for coc	2 A South 11/1/18
2)	Kerehan 3	Jula	RP	Varities.
3)	Kingal Ke	ivan Baral	fre.A.	11/1/18
4		cep-Ray	Directo &	Williams 11/1/18
			ORDER	,

Ld. Resolution Professional (RP) as well as Ld. Counsel for the CoC, the corporate debtor and Mr. Rajdeep Ray, a Director of the corporate debtor is present.

The Director present in Court has submitted his explanation which are not satisfactory. We hereby direct the corporate debtor to fully cooperate with RP and submit complete statement as required by RP, failing which we will be compelled to pass necessary order u/s. 70 of the Insolvency and Bankruptcy Code, 2016 and to remain present in the Court on 18/01/2018.

List it on 18/01/2018.

ио англави или по такие певас

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(Jinan K.R.) Member (J) &d

(V.P.Singh) Member (J)